

IN THE HIGH COURT OF ORISSA: CUTTACK.**W.P. (C) NO. 13403 OF 2015**Sri BipinBihari Pradhan ... **PETITIONER.****-VERSUS-**State of Odisha and others... **OPP. PARTIES.****CONVENIENCE NOTE FOR 20.03.2023****Non Compliance of the Order dated 07.12.2022:**

1. This Hon'ble Court at paragraph 3 of the order dated 07.12.2022 has stated as follows:

“3. Mr.Muduli, learned Additional Government Advocate states that a further affidavit will be filed specifically dealing with the issue of availability of Trained medical staff as well as Para Medical Workers for providing treatment to the persons affected by leprosy. The details regarding utilization of funds sanctioned by the Government of India from financial year 2013-14 onwards for the purpose of providing the above treatment as well as training, be also indicated in the said affidavit.”

The aforesaid direction of this Hon,ble Court Has not been fully complied with. The affidavit dated 09.02.2023 filed by the Health and Family welfare Department, Odisha is quite vague in this regard. Necessary directions in this regard may kindly be issued to furnish the details of the expenses.

Balasore- Construction of houses needs to be expedited:

2. The construction of twelve concrete houses has not yet been completed and the progress of work seems to be extremely slow at

Lewis Leprosy Colony, Balasore. Photographs appended to the present note may kindly be seen. Appropriate directions may kindly be issued for completion of the same in a time bound manner. Relevant photographs in this regard are appended to the present note.

3. Electrical works of the completed eight houses have not yet been completed. Directions may kindly be issued in this regard for early completion and allotment of the said eight houses to the respective persons.

Balasore- Non- functioning of the weaving unit:

4. As-per the information obtained it has been found out that after the first phase training program, the weaving unit has not been functioning. Necessary directions may kindly be passed for setting up a permanent weaving unit within a stipulated time.

Reconstructive Surgery has not been conducted:

5. At page 15 of the affidavit dated 09.02.2023 filed by the Health and Family welfare Department, Odisha, a table showing district wise data regarding Reconstructive Surgery has been provided. A bare perusal of the aforesaid table would clearly show that in many districts Reconstructive Surgery has not been conducted at all and some districts although some Reconstructive Surgeries have been conducted but still many patients are due for Reconstructive Surgery.

Districts where Reconstructive Surgery has not been conducted

Sl. No.	District	Due for RCs	Conducted
1.	Malkangiri	15	0
2.	Anugul	8	0

3.	Dhenkanal	7	0
4.	Rayagada	5	0
5.	Khurda	2	0
6.	Balasore	1	0
7.	Kendrapara	1	0

Districts where some Reconstructive Surgeries have been conducted but still patients are due for surgery

Sl. No.	District	Due for RCs	Conducted
1.	Mayurbhanj	19	12
2.	Jharsuguda	7	4
3.	Balangir	9	5
4.	Nowrangpur	12	5
5.	Ganjam	21	8
6.	Sundargarh	8	3
7.	Koraput	17	6
8.	Baragarh	54	18
9.	Sonepur	15	5
10.	Boudh	14	4
11.	Nuapada	12	3
12.	Sambalpur	12	3
13.	Jagatsinghpur	5	1
14.	Puri	6	1

Appropriate directions in this regard may kindly be passed.

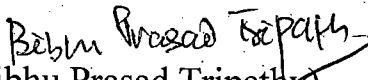
PURI:

6. Reference may be made to meeting dated 4.1.2023 at Page 17 of affidavit dated 10.2.2023 by Dr. Ajit Kumar Mohanty.


As regards to rehabilitating the families in Sanjay Leprosy Colony at Puri is concerned, 13 families consisting of 14 members are rehabilitated in Niladri Nilaya Rehabilitation Home.

Efforts for livelihood support for these persons as per their age, disability rate and other factors can now be taken up.

8 families which still continue to live on the Railway's land can also be suitably rehabilitated with proper shelter and other facilities. Further, livelihood efforts for all members can also be started.


(Bibhu Prasad Tripathy)
Advocate


(Gautam Misra)
for Sr. Advocate


(Pami Rath)
Advocate

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